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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 25th January 1937.

No. 966-A.—Babu Maithili Nath Mukharji, Munsif of Bargarh in the Judgeship of Cuttack-Sambalpur, is granted leave on average pay for eleven days under rules 290, 291 and 297 of the Bihar and Orissa Service Code, with effect from the 12th December 1936.

The 27th January 1937.

No. 1035-A —In exercise of the power conferred by paragraph 6 of Part XI of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with paragraphs 3 and 10 of the Fifth Schedule to the Government of India Act, 1935, the Governor is hereby pleased to nominate the persons named below to fill the four seats of the Orissa Legislative Assembly, referred to in the first mentioned paragraph, which are to be filled by representatives of backward areas or backward tribes:—

(1) Reverend E. M. Evans, Gumsur-Udayagiri, Ganjam district.

- (2) Mr. Hari Pani Jenaah, Serango, Ganjam district.
- (3) M. R. Ry. Arabolu Appalaswami Naidu, Agency Public Prosecutor, Koraput.
- (4) Sriman Radhamohan Panda, Raya-ghada, district Koraput.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 27th January 1937.

No. 1048—2C/4-3-37-A.—Mr. A. F. W. Dixon, I.C.S., Secretary to Government in the Education, Health and Local Self-Government Department, is appointed with effect from the 25th January 1937 to act as Revenue Commissioner of Orissa in addition to his own duties until further orders.

The 27th January 1937.

No. 1050—2C/4-3-37-A.—Khan Bahadur Muhammad Hamid, Deputy Secretary to Government in the Home (Reforms) Department, is appointed to act in addition to his own duties as Deputy Secretary to Government in the Education, Health and Local Self-Government Department until further orders.

The 21st January 1937.

No. 789-P.—Mr. E. A. O. Perkin, officiating Inspector-General of Police, Orissa, is confirmed in that rank with effect from the 11th July 1936, the date of retirement of Mr. W. A. P. Sealy, Deputy Inspector-General of Police.

P. T. MANSFIELD,

Chief Secretary to Government.

The 23rd January 1937.

No. 903—2C/1-37-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased—

- (a) to confer upon Babu Jayakrushna Acharjya of Kanyarpur who has been appointed to be the President of the Chaukidari Panchayat of Union no. IX of Gobindpur police-station in the Sadr subdivision of the district of Cuttack in place of Babu Dharmananda Misra (who was appointed to be the President of the said union for a period of three years under notification no. 818-P., dated the 29th January 1935, issued by the Government of Bihar and Orissa) the powers of

a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and

- (b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending on 28th January 1938 for which Babu Dharmananda Misra was empowered to hold the office of the President of the said Panchayat under notification no. 818-P., dated the 29th January 1935.

The 21st January 1937.

No. 295—La-6-R.—Babu Purna Chandra Mohanty, Subdivisional Officer, Sadr, in the district of Balasore, is vested with the powers of a Collector under the Land Acquisition Act, 1894 (Act I of 1894), in that district.

The 21st January 1937.

No. 300—La-5-R.—Babu Narayan Nanda, Deputy Collector in the district of Puri, is vested with the powers of a Collector under the Land Acquisition Act, 1894 (Act I of 1894), in that district.

The 23rd January 1937.

No. 319—L.R.-29-36-R.—In exercise of the powers conferred by section 7, read with sub section (1) of section 4 of the Central Provinces Land Revenue Act, 1881 (Act XVIII of 1881), the Governor is pleased to appoint the Subdivisional Officer-in-charge of the Bargarh subdivision of the district of Sambalpur to be, ex-officio, an Extra Assistant Commissioner under the said Act.

The 23rd January 1937.

No. 320—L.R.-29-36-R.—In exercise of the powers conferred by section 11 of the Central Provinces Land Revenue Act, 1881 (Act XVIII of 1881), the Governor is pleased to invest the Extra Assistant Commissioner-in-charge of the Bargarh subdivision of the district of Sambalpur with the following powers conferred by the said Act on the Deputy Commissioner:—

- (a) powers conferred by rule X of the rules made under section 113 and sections 116, 132 clause (a), 134, 135, 161-A and 161-B, and
- (b) powers conferred by Chapter X-A in respect of imperfect partition.

The 23rd January 1937.

No. 321—L.R.-29-36-R.—In exercise of the powers conferred by section 2, clause (9) of the Central Provinces Tenancy Act, 1898 (Act XI of 1898), the Governor is pleased to confer on the Extra Assistant Commissioner-in-charge of the Bargarh subdivision of the

district of Sambalpur, ex-officio, powers under sections 10, 12, 13, 14, 15, 16, 17, 30, 50, 58 and 78 of that Act.

The 23rd January 1937.

No. 322—L.R.-29-36-R.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), the Governor is pleased to invest the Subdivisional Officer-in-charge of the Bargarh subdivision in the district of Sambalpur, ex-officio, with the powers of a Munsif for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1898 (Act XI of 1898), arising within the limits of the Bargarh tahsil of that district.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 27th January 1937.

No. 592—11E-72/36-E.—It is hereby notified that Sriman Ramakrishna Rath Mahasayo has been elected to be the President of the District Secondary Education Board, Ganjam, the personnel of which was announced in notification no. 8324-E., dated the 1st December 1936.

By order of the Governor,

A. F. W. DIXON,

Secretary to Government.

The 27th January 1937.

No. 498—F.-11/36/-L.S.-G—The services of Mohammad Amir Padshah Sahib Bahadur are placed at the disposal of Government of Madras with effect from the 24th December 1937.

A. F. W. DIXON,

Secretary to Government.

The 25th January 1937.

No. 543—6/37-E.-Reg.—Pabu Jagannath Prasad Patnaik, District Sub-Registrar of Balasore, is granted leave on average pay for two months and twenty-two days under rules 288, 289 and 291 of the Bihar and Orissa Service Code, with effect from the date he is relieved of his duties.

The 25th January 1937.

No. 544—6/37-E.-Reg.—Babu Prasanna Kumar Pujahri, Sub-Registrar of Jellasore, is appointed to act as District Sub-Registrar of Balasore, vice Babu Jagannath Prasad Patnaik, granted leave.

By order of the Governor,

A. F. W. DIXON,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 20th January 1937.

No. 440—IC-S/37-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TREATIES (I. E. R.).

New Delhi, the 2nd January 1937.

No. 303 (3)-Tr. (I. E. R.)-A.—In pursuance of sub-section (5) of section 3 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Governor General in Council is pleased to publish the names of the members of the Indian Rubber Licensing Committee constituted in pursuance of sub-section (2) of the said section:—

J. J. Murphy, Esquire, nominated by the United Planters' Association of Southern India.

H. J. Walmsley, Esquire, nominated by the Government of Cochin.

K. I. Thomas, Esquire, } nominated by
the Govern-
ment of Tra-
K. V. Mathew, Esquire, } vancore.

W. J. Campbell, Esquire, nominated by the Government of Madras.

H. DOW,

Offg. Secy. to the Govt. of India.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 21st January 1937.

No. 811—4P-29/36.—Under section 37 of the Code of Criminal Procedure, 1893

(Act V of 1898), Babu Sudhakar Patnaik, Sub-Deputy Magistrate, Gunupur, is invested with the following additional powers specified in the fourth schedule of the said Code, as powers which the local Government may confer on a Magistrate of the second class:—

- (1) Power to record statements and confessions during a police investigation, section 164.
- (2) Power to authorise detention of a person in the custody of the police during a police investigation, section 167.
- (3) Powers to take cognizance of offences without complaint, section 190.
- (4) Power to commit for trial, section 206.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

OFFICE OF THE ELECTION OFFICER.

NOTICE.

Puri, the 27th January 1937.

It is hereby notified under rule 19 of the Council of State Electoral Rules that Dewan Bahadur Srikrishna Mahapatra, who was duly nominated as a candidate for election to the Orissa Non-Muhammadan Constituency of the Council of State, lodged with the undersigned his return of election expenses and his declaration on the 26th January 1937.

These may be inspected in the office of the undersigned at Puri between the hours of 11 A.M. and 4 P.M. on payment of a fee of rupee one.

M. HAMID,

Elections Officer to Government and Returning Officer to the Orissa Non-Muhammadan Constituency of the Council of State.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 23rd January 1937.

No. 218-Regn.—Babu Dinabandhu Tripathi, Relieving Sub-Registrar attached to Puri Sadr Registration office, is appointed to act as Sub-Registrar, Dobidole (Cuttack), during the absence of Babu Artabandhu Rai Singh allowed leave or until further orders.

The 23rd January 1937.

No. 222-Regn.—Babu Artabandhu Rai Singh, Sub-Registrar of Debidole in the district of Cuttack, is allowed leave on average pay on medical certificate for three months, with effect from the date of relief under rules 234, 289 and 291 of the Bihar and Orissa Service Code.

J. R. DAIN,
Revenue Commissioner
(Inspector-General of Registration)
Orissa.

ELECTION OF DISTRICT BOARD PRESIDENTS.

NOTIFICATIONS.

The 22nd January 1937.

Under rule 4 (1) of Part I of the Rules for the Conduct of Elections of Presidents and Vice-Presidents of local boards, published in G. O. no. 583, L. and M., dated 13th February 1932, as amended, Sri Sri Krishna Chandra Gajapathi Narayana Deo, Maharaja Saheb of Parlakimedi, is declared to have been duly elected as President of the newly constituted Ganjam District Board.

E. R. WOOD,
Collector and Presiding Officer.

The 22nd January 1937.

Under Part I, rule 4 (1), of the Rules for the Elections of Presidents and Vice-Presidents of local boards, published in G. O. no. 583, L. and M., dated 13th February 1932, as amended, Sreeman Dibakar Patnaik Mahasayo is declared to have been duly elected as Vice-President of the Ganjam District Board.

K. C. GAJAPATHI NARAYANA DEO,
President, District Board, Ganjam.